

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

C.P. (IB) No. 59/Chd/Hry/2023

IN THE MATTER OF:

Bank of Maharashtra through Nitin Narang ... **Applicant**

Versus

Veena Talwar ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 16.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. Viren Sharma, Advocate

For the Personal Guarantor : Mr. Viren Sibal, Advocate

ORDER

Learned counsel for the Applicant is directed to file response to the reply/objections. Let the same be filed within ten days with a copy in advance to the counsel opposite.

List the matter on 22.08.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)